

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.225 – IA 87 of 2022
Item No.226 – Cont.A. 01 of 2022
Item No.227 – IA 57 of 2022
Item No.228 – IA 581 of 2021
In
CP(IB) 480 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

Order delivered on ..06/05/2022

Coram:

Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

For the Applicant : Advocate Present
For the Respondent : Mr. Jay Mehta, Adv. for R-4

ORDER

IA 87 of 2021

Application is filed by the Resolution Professional for recovery of CIRP cost from respondent. Learned Counsel for the respondent seeks time to file reply. It is to be filed within two weeks.

Cont.A.01 of 2022

Learned Counsel for the respondent seeks time to file reply. It is to be filed within two weeks.

IA 57 of 2022

Application is filed by Ms. Manali Pathak requesting for directions to the Resolution Professional to hand over material lying in the premises of the corporate debtor. Reply of RP is already on record.

IA 581 of 2021

Application is filed by the Resolution Professional under Section 66 of IBC, 2016.

All applications stands adjourned to 06.06.2022.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

MADAN B GOSAVI
MEMBER (JUDICIAL)